

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/RC/2012

Coram:

Shri V.S.Verma, Member

Shri M.Deena Dayalan, Member

Date of Hearing: 4.4.2013

Date of Order : 10.4.2013

In the matter of

Regulatory Compliance Application seeking prior approval to trade power more than 120% in a year pursuant to second proviso to Regulation 7 (b) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of up-gradation of inter-State trading licence in electricity from Category IV to Category III.

And

In the matter of

Essar Electric Power Development Corporation Limited **..Applicant**

Following was present:

Shri Ashok Singh, EEPDCL

ORDER

This Regulatory Compliance application has been made by the Essar Electric Power Development Corporation Limited seeking permission to trade power more than 120% during the current year in accordance with second proviso of Regulation 7 (b) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 amended from time to time.



2. The applicant had submitted that its trading was likely to exceed authorized volume and it could go beyond 120 percent of authorized volume. Accordingly, the applicant requested to be authorized to undertake trading beyond 120% during the current year i.e 2012-13.

3. During the hearing, the representative of the petitioner submitted that licensee has not undertaken electricity trading beyond prescribed limit of Category-II during the year 2012-13. As the financial year 2012-13 is already over, the representative of the petitioner sought permission to withdraw the present petition.

4. The prayer of the applicant is accepted. Accordingly, petition No. 254/RC/2012 is disposed of as withdrawn.

Sd/-

(M. Deena Dayalan)
Member

Sd/-

(V.S.Verma)
Member

